

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 16

**IA No. 1524/22 And
CP(IB) No. 242/Chd/Pb/2019**

**Under Section 9, IBC 2016
& R 11, NCLT 2016**

In the matter of:-

Fouress Agro Exports

...Petitioner/ Operational Creditor

Vs.

Devi Power Pvt. Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Vaibhav Sahni, Advocate for the petitioner in main CP and for the respondent in IA No. 1524/2022.

Mr. Nahush Jain, Advocate for the respondent in main CP and for the applicant in IA No. 1524/2022.

IA No. 1524/2022 & CP(IB) No. 242/Chd/Pb/2019

It is stated by learned counsel for the respondent in CP(IB) No. 242/Chd/Pb/2019 that the right to file reply has been forfeited vide order dated 15.07.2022 and the IA No. 1524/2022 is filed to recall the said order dated 15.07.2022. It is stated by learned counsel for the respondent that he wants to file reply in IA No. 1524/2022. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List on 12.12.2022.

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**(Subrata Kumar Dash)
Member (Technical)**

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**(Harnam Singh Thakur)
Member (Judicial)**

November 15, 2022

SM